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WP-12253-2023

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SUBODH ABHYANKAR

ON THE 29th OF NOVEMBER, 2024WRIT PETITION No. 12253 of 2023*PANKAJ**Versus**THE STATE OF MADHYA PRADESH AND OTHERS*

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Appearance:

Shri Sandeep Kochatta - Advocate for petitioner.

Ms. Mradula Sen - G.A./P.L. for respondent Nos.1 and 2/State.

Shri Ashay Jain - Advocate for respondent No.3.

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ORDER

1] With consent, heard finally.

2] During the course of hearing, learned counsel for the parties agreed that this petition may be disposed of in terms of the order passed by this Court in *MP No.3679/2021 (Dinesh Kumar vs. State of M.P. and others)* decided on 03.10.2023

3] In view of the consensus arrived at, this petition is disposed of, by directing that the order passed in the case of *Dinesh Kumar* (Supra) shall be applied *mutatis mutandis* with full force to the present petitioner.

4] The respondents are directed to act in accordance with the direction contained in *Dinesh Kumar* (supra).

5] With the aforesaid, the petition stands *disposed of*.

Certified copy, as per rules.

(SUBODH ABHYANKAR)
JUDGE